

Central Administrative Tribunal, Principal Bench  
R.A. No. 119 of 2004 and MA Nos. 939 and 940 of 2004 in  
OA No. 180 of 2003

New Delhi this the 12th day of May, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)  
HON'BLE MR. S.A. SINGH, MEMBER (A)

Shri Jagdish Saran  
S/o Late Shri J. Singh  
R/o Flat No.64, Kaka Nagar,  
New Delhi.

... Respondents in RA

Versus

1. Union of India through  
Secretary,  
Ministry of Urban Affairs & Employment,  
Nirman Bhawan,  
New Delhi-110 011.
2. Director of Estates,  
Directorate of Estates,  
Nirman Bhawan,  
New Delhi-110 011.
3. Dy. Director of Estates (T-V)  
Directorate of Estates,  
Nirman Bhawan,  
New Delhi-110 011.
4. Superintending Accounts,  
Government of India,  
Directorate of Estates,  
1-E Section, Nirman Bhawan,  
New Delhi-110011.

.. Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 119 of 2004 has been filed by the respondents for review of the order passed in OA No. 180 of 2003 on 25.8.2003.

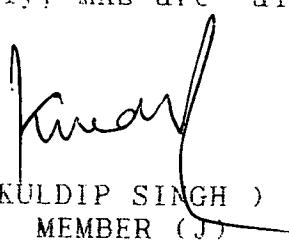
2. By filing the present RA, the review applicants want to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the parties were heard and only thereafter the judgment was given as such the RA has no merits. No error apparent on the face of

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record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MAS are also dismissed.

  
( KULDIP SINGH )  
MEMBER ( J )

'Rakesh'